

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No.206/2017

IN THE MATTER OF:

Aar Aar Teleservices Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

Order under Section 252 (3) of the Companies Act

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Himanshu Grover, Company Secretary

For the Respondent: Ms. Lakshmi Gurung, standing Counsel & Ms.
Easha Kadian, Advocate for Income Tax (Dept.)

ORDER

Income Tax Department has filed the report stating that regular returns have been filed by the appellant company and there is no objection to the revival of the company.

Mr. Manish Raj, learned company prosecutor seeks and is granted two weeks' time to file reply with a copy in advance to the learned practicing company secretary. It shall be treated as last opportunity.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for further consideration on 19.02.2018.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet